

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 19.10.2024

APPLICATION NO: 459 of 24.

APPLICANTS:- Mr. C. A. Justin,
V/S.

RESPONDENTS:- The Director, GTRE, Bangalore & Others,

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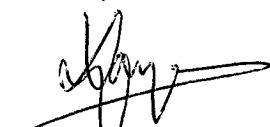
- ① Dr. N. S. Nagaraja, Advocate,
No. 11, 2nd Floor, 1st Cross,
Srejalika Complex, Gandhinagar,
BANGALORE-560009
- ② Sri. M. Vasudeva Rao,
Addl. Central Govt Sng. Counsel,
High Court Bldg, BANGALORE-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above
mentioned application(s) on 06-10-24.

Issued on
19/10/24


o/c for DEPUTY REGISTRAR
JUDICIAL BRANCHES.


**In the Central Administrative Tribunal
Bangalore Bench
Bangalore**

Application No. 459 of 1994 of 199

Mr. C.A. Justin vs. *Director, GTRF, Bangalore and Others*

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
	<div data-bbox="404 1556 749 1924" data-label="Image"> </div>	<p><u>PKSVC/TVRMA</u> 6th October 1994</p> <p style="text-align: center;"><u>O R D E R</u></p> <p>At our instance the learned Standing Counsel has produced what is ^{being} sought to be a copy of the recruitment rules, in particular the directions for holding of an appropriate test on the basis of which a person can be promoted to the post of Chargeman Grade II. Apparently the applicant who seek such promotion ^{is} is not in the know as to what was the parameters for selection as enjoined by the rules, instructions and guidelines. Copies of the same have ^{been} been supplied and we have made them available to the learned counsel for the applicant. It ^{is} is appropriate for the applicant to file a fresh application pointing out the deficiency in the matter of selection. Accordingly it is we permit the applicant to withdraw this application with liberty to renew the same in terms</p>

Date	Office Notes	Orders of Tribunal
		<p><i>Are contentions left over</i> of this order. No costs.</p>
		<p><i>Sd/-</i> MEMBER [A]</p> <p><i>Sd/-</i> VICE-CHAIRMAN</p> <p><i>[Signature]</i> Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p>